- 13. National Cadet Corps (Amendment) Bill, 1952.
- 20. The Salaries and Allowances of Ministers Bill, 1952.
- 21. The Prevention of Corruption (Second Amendment) Bill, 1952.
- 22. The Commissions of Inquiry Bill, 1952.
- 23. The Preventive Detention (Second Amendment) Bill, 1952.
- 24. The Reserve and Auxiliary Air Forces Bill, 1952.
- -5. The State Armed Police Forces (Extension of Laws) Bill, 1952.
- 26. The Code of Criminal Procedure (Second Amendment) Bill, 1952.
- 27. The Essential Supplies (Temporary Powers) Amendment Bill, 1952.

## QUESTION WHETHER "PAR-LIAMENT" INCLUDES COUN-CIL OF STATES

H. D. RAJAH (Madras): Shri Sir, before you proceed further with the business of the House, I have to bring to your notice that when I entered Parliament House, I saw a room designated " Parliamentary Notice Office "and so I went in to find out what notices were displayed belonging to the Council of States. But to my utter surprise I found not a single notice of the Council of States being displayed there, but only notices of the House of the People. But, Sir, the Parliament of India consists both of the Council of States and the House of the People, and, therefore, any document that emanates from the House of the People should be styled as Parliament of India—House of the People. and any document that emanates from the Council of States should be styled as Parliament of India—Council of Otherwise, this is a serious infringement of the liberty and the freedom of our Council and I object to that kind of thing—the Parliamentary Notice Office displaying only the notices of the House of the People and none of the Council of States. Sir, we should preserve the dignity and prestige of this Council and as the guardian of this House, I request you to take up the matter with the Government

and see that the Parliament of India consists really of the Council of States and the House of the People.

KHAWAJA INAIT ULLAH (Bihar). The Secretary of.....

MR. DEPUTY CHAIRMAN: Order, order. There has been some confusion in regard to this question. This matter, I may inform the House, has already been brought to the notice of the Speaker and I am sure, by mutual understanding, we will come to some agreement about this. Members need not feel that there is any infringement of the rights of the Council of States.

SHRI K. B. LALL: May I make a suggestion in this regard?

Mr. DEPUTY CHAIRMAN: Not necessary.

SHRI K. B. LALL: Only one thing, Sir,

Mr. DEPUTY CHAIRMAN: Order, order. Will the hon. Member please resume his seat?

## PAPERS LAID ON THE TABLE

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report of the Tariff Commission on the Woollen Hosiery Industry, 1952; and
- (ii) Ministry of Commerce and Industry Resolution No. 36 (3) TB./52, dated the 13th September 1952. [Placed in Library. See No. IV. R.194 (a) for I and II.]
- (iii) Report of the Tariff Commission on the fair retention prices of steel produced by the Steel Corporation of Bengal, 1952; and

- (iv) Ministry of Commerce and Industry Resolution No. SC (a)-2(89)/52, dated the 20th September 1952. [Placed in Library. See No. IV R. 159 (129) for III and IV.]
- (v) Report of the Tariff Commission on the revision of prices of raw rubber, 1952;
- (vi) Ministry of Commerce and Industry Resolution No. 3-T(2)/52, dated the 27th October 1952; and
- (vii) Ministry of Commerce and Industry Order No. 30 (5)-Pit/52, dated the 27th October 1952. [Placed in Library. See No. IV R. 157 (4) for V, VI and VII.]

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification No. 35-T(1)/52, dated the 8th October 1952, in pursuance of subsection (2) of section 4A of the Indian Tariff Act, 1934. [Placed in Library. See No. P-62/52.]

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table a copy of each of the following Rules, under sub-section (2) of section II of the Salaries and Allowances of Ministers Act, 1952:—

- (i) Ministers Sumptuary Allowance Rule.
- (ii) Ministers Travelling Allowance and Daily Allowance Rule.
- (iii) Ministers (Advance) for Motor Cars Rules, 1952.
- (iv) Ministers Free Medical Attendance and Treatment Rule. [Placed in Library. See No. P. 63/52.]

THE MINISTER FOR PARLIA-MENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): I beg leave to lay on the Table the following Ordinances promulgated after the termination of the first Session of the Houses of Parliament, 1952, and before the commencement of the Second Session:

- (1) The West Bengal Evacuee Property (Tripura Amendment) Ordinance, 1952.
- (2) The Influx from Pakistan (Control) Repealing Ordinance, 1952.
- (3) The Iron and Steel Companies Amalgamation Ordinance, 1952.
- (4) The Abducted Persons (Recovery and Restoration) Amendment Ordinance, 1952. [Placed in Library. See No. P-60/52 for (1) (4).]

THE INDIAN TARIFF (FOURTH AMENDMENT) BILL, 1952

MR. DEPUTY CHAIRMAN: I have to inform hon. Members that under rule 162 (2) of the Rules of Procedure and Conduct of Business in the Council of States, I have allotted time till 4-30 P.M. today for the completion of all states involving in the consideration of, and the passing of amendments if any, to, the Indian Tariff (Fourth Amendment) Bill, 1952.

We shall now take up the legislative business.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, I beg to move :

That the Bill further to amend the Indian Tariff Act, 1934, as passed by the House of the People, be taken into consideration.

Sir, I do not propose to tarry or hold up the attention of the House for a very long time, because as the House will doubtless have noted the duration of the protection now sought for by this Bill works to nine months for th